

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**  
*(Through Physical Hearing / VC Mode (Hybrid))*

**ITEM No.08**  
**C.P.(CAA) No.25/BB/2023**

**IN THE MATTER OF:**

M/s. Devkripa Tradelink Pvt. Ltd. ... Petitioner

**Order under Section 230-232 of Companies Act, 2013**

**Order delivered on 28.03.2024**

**CORAM:**

**SHRI K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Ms. Dakshyani, PCS  
For IT Dept. : Shri Ganesh R. Ghale

**ORDER**

1. Heard the Ld. PCS for the Petitioner and the Ld. Counsel for the IT Dept.
2. Ld. PCS for the Petitioner submits that she has e-filed an Application for withdrawal of the instant CP and due to some objections raised by the Registry, she is unable to file the physical copy of the same. Registry is directed to accept the same and place the same on record.
3. Accordingly, **C.P. (CAA) No.25/BB/2023 is disposed of as withdrawn.**

**-Sd-**  
**(MANOJ KUMAR DUBEY)**  
**MEMBER (TECHNICAL)**

**-Sd-**  
**(K. BISWAL)**  
**MEMBER (JUDICIAL)**

Anishma